

(a) the details of the schemes of the development of various tourist places in Jammu Division;

(b) the financial assistance provided by the Union Government under these schemes during the last three years; and

(c) the details of the tourist places developed during the last three years?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : (a) to (c). The development of tourism in each State is primarily the responsibility of the State Governments. However, financial assistance is extended by the Central Department of Tourism for the implementation of tourism projects, based on specific proposals, received from them and their merits and inter-se priorities. The details of central financial assistance sanctioned, year-wise to the State of Jammu & Kashmir to develop the tourist places in Jammu Division during the last three years, i.e. 1993-94, 1994-95 and 1995-96 are given in the attached statement.

STATEMENT

List of projects/schemes sanctioned in Jammu & Kashmir (Jammu Division) during the last three years i.e. 1993-94, 1994-95 & 1995-96

Sl. No.	Name of the project/scheme	Amount sanctioned (Rs. in lakhs)
1993-94		
1.	Four huts at Batot	18.00
2.	Tourist Bungalow at Bani	28.08
3.	Tourist Bungalow at Atholi	19.29
4.	Construction of five huts at Patnitop	21.96
5.	Procurement of aquatic sports equipment at Mansar Lake	3.97
6.	Procurement of aquatic equipment at Bagh-i-Bahu	2.45
7.	Four huts at Dera-ki-Gali	14.00
8.	Tourist huts at Soti Gondow Bhaleasa	6.45
9.	Aquatic sports equipment at Ujj, Bairaj	0.90

Sl. No.	Name of the project/scheme	Amount sanctioned (Rs. in lakhs)
1994-95		
1.	Tourist complex at Sanasar	28.08
2.	Tourist complex at Patnitop	27.75
3.	Tourist complex at Rajouri	24.02
1995-96		
	Construction of Tourist accommodation at Katra, Mata Vaishno Devi	28.00

Sale of Wheat

3296. SHRI I.D. SWAMI : Will the Minister of FOOD be pleased to state:

(a) whether the Food Corporation of India released wheat stocks in Punjab and Haryana to the foodgrain licence holders for sale in the open market/export;

(b) if so, whether the Government are aware that lot of corruptions have taken place in the release of these stocks;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government propose to conduct an enquiry into all the permits issued for release of wheat stocks;

(e) if so, the details thereof;

(f) whether the Government are considering to issue guidelines or laying down a set procedure to check corruption in his behalf in future;

(g) if so, the details thereof;

(h) whether any case has been registered in Haryana and Punjab in this regard;

(i) if so, the details thereof; and

(j) the action taken by the Government against the guilty officials?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) Foodgrains Licensing is in operation in Punjab and not in Haryana. The FCI has been selling wheat in the open market to all including foodgrain licensees.

(b) some reports have been received regarding malpractices in release of wheat from certain areas.

(c) Preliminary investigation made by the FCI Vigilance Squad had revealed that during June, 1996, 22,500 MTs. of wheat were allotted to Karnal District (Haryana) for open sale. Out of this, release orders for 14,775 MTs were issued till 6.6.1996. On 7.9.1996, 102 parties had deposited the Demand Drafts together. Investigations have revealed that the Principle of "First-come-First Served" was not followed by the officials of FCI District Office, Karnal. It was also made out that the officials had issued the release orders even in the back date to 18 parties without any specific approval of District Manager, who was, the competent authority. The Police Authorities registered a case against the erring officials. During the course of the raids at houses of some of the FCI officials, authorities seized some cash and bearer cheques. Two FCI officials were taken into custody. Five officers/officials have been placed under suspension including one category I officer. The State Govt. has handed over the case to CBI. The report from the CBI is still awaited.

In an earlier case, the State Vigilance Department raided the District Office, Rohtak (Haryana) on the basis of a complaint. During the course of this raid, currency notes were reported to have been recovered from the residence of some FCI officials. In this case four officials were placed under suspension. FIR has been registered by the Police on 31st January, 1996.

(d) and (e). The question of conducting enquiry into all the permits for release of wheat stocks in Punjab and Haryana, in general, is not considered necessary.

(f) and (g). Revised guidelines with a view to further check malpractices in open sale of wheat have been issued on 26.8.1996. They include allotment by a three member committee at the FCI Region level on proper identification of the intending purchasers. The quantity to be sold to one purchaser in a month has also been reduced.

(h) to (j). Details are given in reply to part (c) above.

[Translation]

Sugar Mills

3297. SHRIMATI RAJANI PATIL : Will the Minister of FOOD be pleased to state:

(a) the total demand of sugar in the country during the Seventh Five Year Plan;

(b) whether licenses have been given to sugar mills accordingly;

(c) if so, the total number of sugar mills granted licenses during the above plan period, State/Union territory-wise;

(d) whether above sugar mills have been started production as per schedule;

(e) if not, the reasons therefor; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) The total internal consumption of sugar during the 7th Plan period from 1985-86 to 1989-90 (October-September) was 466.63 lakh tonnes.

(b) and (c). 103 letters of intent were issued for the establishment of new sugar factories during the 7th Plan period (1985-90). The State-wise breakup is as under:-

S.No.	State	No. of letters of intent
1.	Tamil Nadu	12
2.	Maharashtra	36
3.	Uttar Pradesh	20
4.	Punjab	5
5.	Karnataka	5
6.	Gujarat	8
7.	Andhra Pradesh	6
8.	Orissa	5
9.	Haryana	3
10.	Dadra Nagar Haveli	1
11.	Madhya Pradesh	2
Total :		103

(d) to (f). Out of the 103 letters of intent issued for establishment of new sugar mills during the 7th Five Year Plan, 48 have been implemented upto 31.7.96. 11 letters of intent have been treated as lapsed as the entrepreneurs did not make any satisfactory progress. The remaining letters of intent are under various stages of implementation. Government is monitoring the progress of their implementation.

S.T.D. facility in Madhya Pradesh

3298. SHRI RAMESHWAR PATIDAR : Will the Minister of COMMUNICATIONS be pleased to state: